

Notifications and Orders

(114) Repeal of “The Chandigarh Apartment Rules, 2001” - No. 36/ 6/116/UTFI(4)/6213. - In exercise of the powers conferred by Sections 3 and 22 of the Capital of Punjab (Development and Regulation) Act, 1952 and all other powers enabling him in this behalf, the Administrator, Union Territory, Chandigarh hereby repeals the rules called “The Chandigarh Apartment Rules, 2001” issued by the Chandigarh Administration, Finance Department Notification Bearing No. 36/6/116/UTFI(4)/200 1/9799, dated 20th December, 2001, with immediate effect provided the cases in which building plans have been sanctioned and permission to erect the building has been conveyed by the Chief Administrator under rule 5 of the Punjab Capital (Development and Regulation) Building Rules, 1952 would not be affected by such repeal.

(See Chandigarh Administration Gaz. (Extra) dated 1.10.2007 at page 1797)